

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:144
ANSWERED ON:22.02.2011
HUMAN RIGHTS VIOLATIONS
Singh Shri Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of human rights violations have been reported in the country;
- (b) if so, the details thereof indicating the total number of such cases reported, accused arrested and the action taken against them during each of the last three years and the current year, State-wise, including Uttar Pradesh;
- (c) whether the Government has taken any measures to check human rights violations in the country; and
- (d) if so, the details thereof alongwith the other steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 144 FOR 22.02.2011.

(a) & (b): The State-wise details of number of cases registered by National Human Rights Commission (NHRC) on the basis of complaints/intimation received by it regarding alleged violation of Human Rights during 2007-08, 2008-09, 2009-10 and 2010-11 (upto 31.01.2011) is at Annexure. During the period from 1.4.2007 to 31.12.2010, the Commission recommended a total amount of Rs. 29,78,52,500/- as monetary relief to the victims or to the next of the kin of the deceased persons in 1438 cases of proven violation of human rights. Out of 1438 such cases, the Commission also recommended disciplinary action in 56 cases and prosecution in ten cases. Data regarding persons accused and arrested is not maintained centrally.

(c) & (d): In pursuance of Section 3(1) of the Protection of Human Rights Act 1993, NHRC has been set up to exercise the powers conferred upon it and to perform the functions assigned to it under the Act. Under Section 18 of the Act, the Commission has powers to recommend compensation/ monetary relief to victims of human rights violation and to recommend disciplinary action/ prosecution of public servants involved in human rights violation. The Section 21 of the Act also provides for setting up of State Human Rights Commissions. Accordingly, 19 State Human Rights Commissions have been set up so far in the country. In terms of Section 30 of the Protection of Human Rights Act 1993, some States have set up Human Rights Courts for speedy trial of offences arising out of violation of human rights. As the local people and Non Governmental Organizations (NGOs) have vital role in the protection and promotion of human rights, NHRC has set up a Core Group of NGOs to encourage the efforts of NGOs and institutions engaged in the field of human rights.

The NHRC also organizes workshops, seminars, meetings on various human rights issues where representatives of NGOs and Civil Society Organisations are also invited. The Chairman, Members and Senior Officers of the NHRC also visit various States to sensitize Government officials and the civil society on human rights issues for the promotion and protection of human rights.